

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

C.P. NO.320 OF 2004  
IN  
O.A. NO.2167 OF 2003

(2)

New Delhi, this the 13<sup>th</sup> day of October, 2004

**HON'BLE SHRI V.K. MAJOTRA, VICE CHAIRMAN (A)**  
**HON'BLE SHRI SHANKER RAJU, MEMBER (J)**

R.K. Meena,  
Working as Dy. Director (T),  
Dept. of Social Welfare,  
Govt. of NCT of Delhi,  
Curzon Road, New Delhi.

...Applicant

(By Advocate: Shri Yogesh Sharma)

versus

Shri A.K. Paitandy,  
The Secretary,  
Department of Social Welfare,  
Govt. of NCT of Delhi,  
Delhi Sechivalya,  
I.P. Estate, New Delhi.

...Respondents

(By Advocate : Ms. Sumedha Sharma)

**ORDER (ORAL)**

**SHRI SHANKER RAJU, MEMBER (J)**

Learned counsel for the applicant seeks permission to withdraw the present CP with liberty to assail his grievances in accordance with law. Allowed. CP is dismissed is dismissed as withdrawn with liberty. Notice is discharged.

*S. Raju*

**(SHANKER RAJU)  
MEMBER (J)**

*V.K. Majotra*

**(V.K. MAJOTRA)  
VICE CHAIRMAN (A)**

13/10/04

/ravi/